

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2183
ANSWERED ON:18.12.2013
DISCLOSURE OF EXPENDITURE
Ray Shri Rudramadhab

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether various departments of the Government were directed to provide details regarding expenditure incurred by them in different heads including consumption of petrol, foreign and domestic tours, and Government share in Public Private Partnership;
- (b) if so, the details thereof and the reasons therefor;
- (c) the time by which the requisite information shall be made available; and
- (d) the action likely to be taken against the defaulter officers in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (d): In order to improve the quality and quantity of proactive disclosure under Section 4 of Right to information Act, 2005, the Government of India on 15.04. 2013 issued guidelines to be implemented by its Ministries/Departments. The guidelines, inter-alia, are on proactive disclosure of Public Private Partnerships and the details of foreign and domestic official tours undertaken by the Minister(s) and officials of the rank of Joint Secretary to the Government of India and above and Heads of Departments.

The guidelines further provide that each Ministry/Public Authority shall ensure that these guidelines are fully operationalised within a period of 6 months from the date of their issue.

All the Ministries/Departments/Public Authorities of Government of India have been again requested on 10.12.2013 to comply with the said guidelines at the earliest.